

desire to send representatives of small language papers? We would like to know why it was not thought out early enough to allow a good distribution right throughout for the small papers.

Mr. Speaker: The answer was given

Dr. Keskar: Whether it is a small paper or a big paper, it is a relative term. Supposing, if we send a delegation of five to ten people and there are hundreds of papers, we have to make a selection and take as large a group of papers as possible. There is no other way.

Several Hon. Members rose—

Mr. Speaker: I am proceeding to the next question

Second Five Year Plan

*1192. **Shri Morarka:** Will the Minister of Planning be pleased to state

(a) whether the list of projects to be included in the two parts of the Plan (Parts A & B) has been settled,

(b) if so, whether a copy of the same would be laid on the Table and

(c) the principles followed in settling the list?

The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Mishra): (a) to (c) The principal projects affected by the recent decisions of the National Development Council will be indicated in a document which is at present under preparation

Shri Morarka: The hon Minister of Planning said at the beginning of this session that he would place this document on the Table of the House before this session ends. May I know what has happened to that document?

The Minister of Labour and Employment and Planning (Shri Nanda): We have had several documents presented to the House. This will now include certain details, and they could have

been provided only after a firm decision was taken about the size of the Plan. It has now been done and therefore it will be possible to give this information in a further document.

Shri Morarka: May I know whether any scheme which was ordinarily not included in the Plan has since been included in the Plan and, if so, what is the amount allocated for such schemes?

Shri Nanda: That information will also be given in the document. There are a few such schemes.

Shri C. R. Pattabhi Raman: Is the Government going to be guided by any principle of priorities in regard to the inclusion or exclusion of projects?

Shri Nanda: Certainly, that is the essence of planning.

Shri Tyagi: May I know where this power of discretion and final sanction resides? Does it reside in the National Development Council or in the President's Council of Ministers?

Shri Nanda: Ultimately the Cabinet decides all these things.

Shri Rami Reddy: In view of the fact that topmost priority is now given to agricultural production, may I know whether the fertilizer factories are going to be included in Part A of the Plan?

Shri Nanda: What is the question?

Mr. Speaker: The question is, is there a proposal to include the fertilizer factories in the Plan. The hon Member wants to reinforce his point by saying that emphasis is now being laid on agriculture, and so, he asks whether there is a proposal to include fertilizer factories in Part A of the Plan.

The Minister of Industry (Shri Manubhai Shah): As far as the fertilizer projects are concerned, we have laid before the House all the details of the projects. The projects in Rourkela, Neiveli and also the expansion project in Sindri are already being

undertaken. A fertilizer project in Bombay is also being set up, and we hope to reach a capacity of 3·8 lakh tons of nitrogen or 1·9 million tons of ammonium sulphate by the end of 1961

Shri Hem Barna: How far is the widespread criticism that Part B of the Plan is allowed to fade away quietly at the meeting of the National Development Council, correct, and may I know whether the Government will give us an idea of the exact position in which Part B of the Plan now stands?

Shri L. N. Mishra: At the last meeting of the National Development Council, it was indicated that it was *not very easy or convenient to find out* the resources for Part A itself. Therefore, the question of Part B can hardly be considered at this stage

Shri N. R. Munisamy: As and when a particular project has to be excluded from Part A or Part B, is a paper placed on the Table of the House giving reasons therefor?

Shri Nanda: The entire information will be available in the document to which reference has been made here

Release of Mrs. Sudha Joshi

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*1193 { Shrimati Mafta Ahmed:
Shri D C. Sharma:
Shri Agadi:
Shri Sarju Pandey:
Shri R. C Vyas:
Shri Rameshwar Tantia:
Shri Assar.

Will the Prime Minister be pleased to state the outcome of the Mission of the *Charge d' Affaires* of the Embassy of the United Arab Republic in India to Goa in getting release of Mrs Sudha Joshi?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): At the request of the Government of India, Shri Salah El-Abd, Counsellor, U A R Embassy, had gone to Goa towards the end of October, 1958. His report has been received and is

being studied. During his visit, Shri Abd discussed a number of questions affecting Indian interests with the Acting Governor-General of Goa, particularly the question of the release of Shrimati Sudha Joshi. We can only hope that the efforts made by Shri Salah El-Abd will be effective

Shri Tridib Kumar Chaudhuri: May I know whether it has come to the notice of the Government or whether the Government have received any report to the effect that the windows in the walls of the cell where Mrs Sudha Joshi has been kept have been sealed off and the cell is now practically a dark cell without a door or ventilation?

Shrimati Lakshmi Menon: It is not correct

Shri Tridib Kumar Chaudhuri: What is the exact position?

Shrimati Lakshmi Menon: The room is very well ventilated, there is sunshine, etc

Shri Vajpayee: Is it not a fact that our prisoners in Goa including Mrs Sudha Joshi are not being well treated by the Portuguese authorities and if so, may I know whether Government have taken any steps to draw the attention of the USA and UK to this matter? If they have done so, may I know what is the result?

Shrimati Lakshmi Menon: The general statement of the hon Member is not correct

Shrimati Renu Chakravartty: The hon Deputy Minister stated that the report submitted by the *Charge d' Affaires* also related to the release of Mrs Sudha Joshi. May I know whether he has suggested any further steps which the Government of India might take to expedite this?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): He has suggested no step for us to take in this particular matter. He has reported about the conditions and some matters in regard